3,

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH DELHI.

REGN. NO. OA 1536/1987.

November 13,1987.

Shri B.C.Baurai

Vs. C.G.D.A. & Ors.

Applicant in person.

On behalf of the respondents Shri P.P.Khurana, counsel present.

In this application, under Section 19 of the

Administrative Tribunals Act, transfer order dated

6.10.1987 was called in question. Subsequent to the

filing of this application, by order dated 2.11.1987

applicants'

thes request for cancellation of transfer to Lansdowne

was acceeded to and the impugned order dated

6.10.1987 was cancelled. This application has, therefore

become infructuous and is accordingly dismissed.

The applicant states that subsequently another order

has been issued and he is aggrieved by that order.

Nothing said herein will preclude him from challenging

that order.

(Kaushal Kumar) Member

13.11.1987.

(K.Madhava Reddy)

Chairman

13.11.1987.